

**Central Administrative Tribunal
Madras Bench**

OA 310/00827/2019

Dated Thursday the 4th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

R. Latha
W/o. V. Radhakrishnan (Late)
No. 20/22, West Maa Street
Kaladipet, Tiruvottiyur
Chennai – 600 019. ... Applicant

By Advocate **M/s. Ratio Legis**

Union of India represented by
The Senior Divisional Personnel Officer
Chennai Division
Southern Railway
NGO Annexe, Park Town
Chennai – 600 003. ... Respondent

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the Pension Payment order made consequent to the reported missing of V. Radhakrishnan and latest representation dated 09.03.2019, and further to direct the respondent to correspondingly revise the last drawn pay of Rs. 3800/- in the scale of pay Rs. 2750-4400 by V. Radhakrishnan with effect from 01.01.2006 in terms of the recommendations by the 6th Central Pay Commission and to correspondingly refix the enhanced pension and other attendant benefits with 18% interest and to make further order/orders”

2. It is submitted that the applicant made Annexure A5 representation dated 09.03.2019 for re-fixing the pension due to her husband. But till date there is no response from the respondents. Hence this OA.
3. Learned counsel for the applicant would submit that the applicant would be satisfied if the competent authority is directed to consider her Annexure A5 representation dt. 09.03.2019 within a time frame stipulated by this Tribunal.
4. Mr. P. Srinivasan takes notice for the respondents.
5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, **the OA is disposed of with a direction to the competent authority to consider Annexure A5 representation of the applicant dated**

**09.03.2019 in accordance with law and pass a reasoned and speaking order
within a period of three months from the date of receipt of copy of this order.**

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

04.07.2019

(P. Madhavan)
Member (J)